

## File No. 12(3)2016/Edible Oil/RCD/FSSAI Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act, 2006)

Regulatory Compliance Division

EDA Blower Mode Bood New Pollsin 110002

FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 29th June, 2020

Subject: Enforcement and Surveillance drive to ensure availability of blended edible vegetable oil (BEVO) with AGMARK certification.

Sir/Madam,

The standards of blended edible vegetable oil (BEVO) have been specified under sub-regulation 2.2.1 (24) of Food Safety and Standards (Food product Standards and Food Additives) Regulations, 2011 and labelling requirements for the same have been stipulated under sub-regulation 2.4.2(11) of Food Safety and Standards (Packaging and Labelling) Regulations, 2011. Further, sub-regulation 2.3.14(11) of Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011 provides that blended edible vegetable oil shall be sold or offered for sale only under AGMARK certification mark.

- 2. The Directorate of Marketing and Inspection (DMI), an attached Office of the Department of Agriculture, Cooperation and Farmers Welfare under Ministry of Agriculture & Farmers Welfare has brought to the notice of FSSAI that a large number of manufacturers of BEVO have obtained FSSAI licenses without AGMARK certification whereas it is mandatory for production and sale of BEVO in the country as per FSSAI Act, Rules and Regulations made thereunder. Further, it has also been reported that some Food Business Operators are packing combination of blends without FSSAI licenses.
- 3. In view of the above, it is requested that enforcement and surveillance may be carried out and appropriate action as per provisions of FSS Act 2006, Rules and Regulations made thereunder may be initiated against such Food Business Operators manufacturing & selling blended edible vegetable oil (BEVO) without AGMARK certification mark and FSSAI license. Information regarding grant, renewal, suspension or cancellation of FSSAI license in respect of BEVO may be provided to DMI at e-mail ID <a href="mailto:dmiqc@nic.in">dmiqc@nic.in</a> in future. It is also requested that action taken report in this regard may please be sent to this office periodically.

Yours sincerely,

(Sanjeev Kumar)

Deputy Director, Regulatory Compliance

To

(i) Commissioner of Food Safety of all States/UTs

(ii) All CLAs

Copy to:

(i) CITO, FSSAI: with request to upload it on website

(ii) Agriculture Marketing Adviser to the Government of India, Directorate of Marketing and Inspection, CGO Complex, NH-IV, Faridabad, Haryana.